

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) to (c). No separate special component plan for Scheduled Castes had been formulated by the Ministry for 1986-87. However, some Commodity Boards concerned with development projects in respect of various Commodities are implementing a few schemes for this purpose on a continuing basis and sufficient provision is made annually in the budgetary support accordingly.

**Banning of Trade Union Activities
In Police and other Law
Enforcing Agencies**

9657. KUMARI MAMATA BANERJEE:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to bring forward a Bill to provide for declaring trade union activities as illegal in police and other law enforcing agencies in the country; and

(b) if so, when such a Bill is likely to be introduced in Parliament ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Apart from the existing law viz. the Police-Forces (Restriction of Rights) Act, 1966, there is no proposal at present for a Central legislation on the subject.

(b) Does not arise.

**Bilateral Relations between India
and Thailand**

9658. SHRIMATI JAYANTI PATNAIK:
Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps taken to promote bilateral relations and co-operation with Thailand?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): Many high level exchanges have taken place in order to promote bilateral relations and cooperation with Thailand. During the visit of our Prime Minister to Thailand in October'86 it was agreed in principle to expand our bilateral cooperation in various fields. Subsequently, the External Affairs Minister, Shri N.D. Tiwari, and MOS for External Affairs, Shri Natwar Singh, visited Bangkok in December'86 and March'87 respectively. Princess Mahachakri Sirindhorn of Thailand also paid a three weeks long visit to India during March 1987. It has also been agreed to establish a Joint Commission between India and Thailand.

Trade Deficit with Malaysia

9659. SHRIMATI JAYANTI PATNAIK:
Will the Minister of COMMERCE be pleased to state:

(a) whether India's trade deficit with Malaysia has been widening;

(b) if so, the corrective steps being taken;

(c) whether the matter has been taken up with the Malaysian Government;

(d) if so, the response of the Malaysian Government; and

(e) the joint efforts made to reduce the trade gap?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) India's trade deficit with Malaysia, which stood at Rs. 153.27 crores in 1982-83, had widened to Rs. 477.51 crores in 1984-85. However, it shrank substantially to Rs. 277.31 crores in 1985-86, not only due to a fall in the value of our imports, but also due to a substantial increase in our exports. For 1986-87 (April-Dec.), the trade deficit stood at Rs.337.62 crores.

(b) The corrective steps being taken to reduce the trade deficit include measures to diversify our exports to manufactures and bulk commodities as well as export promotion through contracts for projects for Indian companies on a negotiated basis with Malaysian authorities.

(c) Yes, Sir.

(d) The Malaysian Govt. has agreed to take effective steps to reduce the trade gap.

(e) Joint efforts at the official and business levels to reduce the trade gap include larger participation of Indian companies in projects in Malaysia; exchange of delegations; and participation in trade fairs and exhibitions.

Ties with Bulgaria

9660. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMERCE be pleased to state:

(a) whether Bulgaria proposes to buy computers from India under the bilateral co-operation; and

(b) the other items proposed to be imported from and exported to Bulgaria under the bilateral co-operation ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) and (b). A provision for export of electronic items including computer software and computer peripherals for personal computers has been made in the indicative list for export from India to Bulgaria in 1987, drawn up in the meeting of the Indo-Bulgarian Working Group on Trade held on 5th and 6th March, 1987. The list of items to be imported from Bulgaria in 1987 include Soda ash, PVC Resin, polypropylene, LDPE, HDPE, Paraffin (permissible types) Polystyrene, caprolactum, PVC separators, ferrous and

non-ferrous metals, machinery and equipments, drugs & pharmaceuticals, bearings, electronic components & educational computers and components, newsprint Linear alkalyne Benzene, Titanium dioxide and miscellaneous items including metal scrap, paper & paper products, benzene, toluene, xylene, naphthalene, carbon black, etc. The items for export from India to Bulgaria in 1987 are: Oil cakes, cotton yarn, raw cotton, steel wire ropes, graphite electrodes, iron ore/pellets, manganese ore, mica & mica products, finished leather and leather goods, knitwear and garments, textiles, drugs and pharmaceuticals, pesticides, black pepper, coffee and instant coffee, veneer, machinery and equipment including computer software and computer peripherals for personal computers, miscellaneous items including photocopying machines, electric typewriters, ethylacrylate, butyl acrylate, petroleum resins, etc.

Implementation of Relief Programme for 1984 Riot Victims in Delhi

9661. SHRI SYED SHAHABUDDIN: SHRI V.S. KRISHNA IYER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress as 1st January, 1987 regarding the implementation of the relief programme for the victims of 1984 disturbances in Delhi in relation to the scale approved by Government; and

(b) the particulars of the claims submitted, claims admitted and the claims rejected and the claims under consideration under each component of the relief programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) As per statement given below: